

(c) and (d) As the policy is not county-specific, the question of taking the matter with Us Administration does not arise.

Misuse of staff cars by Officers of ITDC

1606. SHRI CHATURANAN MISHRA: Will the Minister of TOURISM be pleased to state:

(a) whether it is a fact that Managers and Vice-Presidents of ITDC are using Chauffeur-driven staff cars for self and their families throughout the year without paying any tax for this extraordinary facility to Government;

(b) if so, what are the details of such staff cars being used as on March, 1987;

(c) what are the annual expenses on the running of such staff cars including salary, overtime etc., during the last three years;

(d) whether this facility is in conformity with the guidelines laid down by Government for public sector/Government executives; and

(e) if not, what steps have been taken to make recoveries from the officials misusing official staff cars?

THE MINISTER OF TOURISM (MUFTI MOHD. SAYEED): (a) to (e) No, Sir. For achieving operational and administrative efficiency staff cars in ITDC are provided in each division in the corporate office as also in units as per requirement for official use by all the eligible officials. The Senior Vice Presidents and Vice Presidents are permitted the facility of being picked up and dropped from their residence where these are allowed to be parked to save on PCL and dead-mileage *vis-a-viz* their parking at the ITDC Garage presently located in Hotel Samrat. There is no provision in the Income Tax Act for deduction of tax for this facility. The respective Head of

Division/Unit is the controlling officer of the staff cars attached to the Division/Unit. The use of staff cars for personal purposes is allowed on payment which is to be made every month by the user.

Year	(Rs. in lakhs)	
	Running	Repairs & Maintenance
1983-84	6.92	5.45
1984-95	6.16	9.70
1985-86	6.48	9.60

◆Exclusive of salary/wages and other fringe benefits given to the drivers which are booked under the respective accounting head.

Manufacture of atomic bomb by Pakistan

1607. SHRI SUKOMAL SEN:
SHRI SUBAS MOHANTY;

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have approached the United States for cutting the flow of foreign aid to Pakistan in terms of Symington Amendment in view of the recent news that Pakistan is already in possession of atomic bomb or getting close to possess it;

(b) if so, the details thereof indicating the reaction of the U. S. Government thereto; and

(c) if not, what line of action Government are contemplating to desist the U.S. Government from supplying future aid to Pakistan so that the latter's nuclear ambitions are thwarted?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI EDUARDO FALERO): (a) Government have repeatedly urged the US Government to use its influence with Pakistan and available means under US laws such as the Symington and Glenn